

**Salaries, Allowances, Pensions & Other Benefits of the
(Ministers, Speaker, Deputy Speaker, Leader of
Opposition, Government Chief Whip & the Members of the
Legislative Assembly) Tripura, Act, 2008**

(As Amended upto 7th Amendment dt.27.04.2022)

THE SALARIES, ALLOWANCES, PENSIONS AND OTHER BENEFITS OF THE
(MINISTERS, SPEAKER, DEPUTY SPEAKER, LEADER OF OPPOSITION,
GOVERNMENT CHIEF WHIP AND THE MEMBERS OF THE LEGISLATIVE
ASSEMBLY) TRIPURA, ACT, 2008

AN

ACT

to consolidate the laws relating to the salaries, allowances, pension and other benefits of the Ministers, the Speaker, Deputy Speaker, Leader of opposition, Govt. Chief Whip and the Members of the Legislative Assembly of Tripura.

Be it enacted by the Legislative Assembly of Tripura in the Fifty -Ninth year of the Republic of India as follows: -

SHORT TITLE
AND
COMMENCEMENT

1. (1) This Act may be called The salaries, allowances, pension and other Benefits of the (Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of The Legislative Assembly) Tripura, Act, 2008.

(2) It shall come into force at once.

DEFINITIONS

2. In this Act, unless the context otherwise requires –

(a) “Assembly” means the Legislative Assembly of Tripura;

(b) “Committee” means a committee of the Assembly;

(c) “Controlling Officer” means the Secretary to the Assembly or any other officer as may be appointed by the State Government to exercise the powers and functions of the Controlling Officer ;

(d) “the Council of Ministers” means the Council of Ministers of the Government of Tripura ;

(e) “Day” means a period of twenty four hours beginning at midnight;

(f) “Deputy Speaker” means Deputy Speaker of the Assembly.

(g) “Family” in relation to a Minister, Speaker, Deputy Speaker, Leader of the Opposition, Government Chief Whip and Member of the Legislative Assembly means his or her spouse residing with him / her and legitimate children and step children residing [with and wholly] dependent on him / her. If the person of a married woman, “family” will include her husband residing with her.

(h) “Form” means a form appended to the Third Schedule ;

- (b) **“Leader of the Opposition”** means that member of the Tripura Legislative Assembly who is for the time being the Leader in the State Assembly of the Party in opposition to the State Government having the greatest numerical strength in the said Assembly.

Explanation– If any doubt arises as to which is or was at the material time the party in opposition to the State Government having the greatest numerical strength in the Tripura Legislative Assembly, or as to who is or was at any material time the Leader in the Assembly of such a party, the question shall be decided, for the purposes of this act, by the Speaker of the said Assembly and his decision, certified in writing under his hand, shall be final and conclusive.

- (j) **“Member”** means a member of the Tripura Legislative Assembly irrespective of whether or not for the time being he is a Minister, Speaker, Deputy Speaker, Leader of Opposition or Government Chief Whip.
- (k) **“Minister”** means a member of the Council of Ministers, by whatever name called, and includes a Minister of State.
- (l) **“Period of Residence on Duty”** means the period during which a member resides at a place where a session of the Assembly or a sitting of a committee is held or where any other business connected with his duties as such member is transacted, for the purpose of attending such session or sitting or for the purpose of attending such other business and includes, except in the case of a member who ordinarily resides at the place where a session of the Assembly or a sitting of the committee is held or where any other business connected with his duties as such member is transacted –
- (i) in the case of a session of the Assembly, a period of such residence, not exceeding three days, immediately preceding the commencement of the session and a period of such residence not exceeding three days immediately succeeding the date on which the session of the Assembly is adjourned sine die or for a period exceeding seven days ; and
 - (ii) in the case of a sitting of a committee or any other business a period of such residence not exceeding two days, immediately preceding the commencement of the business of the committee or other business and a period of such residence, not exceeding two-days, immediately succeeding the conclusion of the business of the committee or other business ;
- (m) **“Schedule”** means a Schedule appended to this Act ;
- (n) **“Speaker”** means Speaker of the Assembly.
- (o) **“Term of Office”** in relation to a member means –

- (a) where such member is a member of the Assembly elected in a general election held for the purpose of constituting a new Assembly, the period beginning with the date of publication of the notification of the Election Commission under section 73 of the Representation of the People Act, 1951; or
- (b) where such member is a member of the Assembly elected in a bye-election to that Assembly or a member nominated to the Assembly, the period beginning with the date of his election referred to in section 67 A of the said Act or, as the case may be, the date of nomination; and ending with, in each such case, the date on which his seat becomes vacant.
- (p) **“Travelling Allowances”** means allowance granted to a Minister to cover the expenses which he incurs in travelling in the interest of public service as against travelling in personal interest or for private purpose, such as journeys for rest or recouperment of health or for attending party meetings or for election campaign
- (q) **“Usual place of Residence”** in relation to a member means the place where the member personally resides or works for gain within the State of Tripura.
- (r) **“Year”** means financial years commencing on and from 1st April of the year.

SALARIES 3. There shall be paid salaries per month to -

(i)	Chief Minister	-	Rs.9,200/-
(ii)	Minister	-	Rs.9,000/-
(iii)	Minister of State	-	Rs.8,700/-
(iv)	Speaker	-	Rs.9,000/-
(v)	Deputy Speaker	-	Rs.8,700/-
(vi)	Leader of Opposition	-	Rs.9,000/-
(vii)	Government Chief Whip	-	Rs.9,000/-
(viii)	A Member of Tripura Legislative Assembly	-	Rs.8,500/-

SUMPTUARY ALLOWANCES OF MINISTER ETC.

4. There shall be paid sumptuary allowances per month to -

(i)	Chief Minister	-	Rs.1,200/-
(ii)	Minister	-	Rs.1,000/-
(iii)	Minister of State	-	Rs.1,000/-
(iv)	Speaker	-	Rs.1,000/-
(v)	Deputy Speaker	-	Rs.1,000/-
(vi)	Leader of Opposition	-	Rs.1,000/-
(vii)	Government Chief Whip	-	Rs.1,000/-

CONVEYANCE
ALLOWANCES

5. (1) Each Minister, Speaker, Deputy Speaker, Leader of Opposition and Government Chief Whip shall be entitled to --

- (a) (i) a conveyance allowance of **Rupees Eight Hundred** per month;
- (ii) the free use of a motor car, the cost of maintenance of which shall be borne by the Minister; and
- (iii) the services of a chauffeur; or
- (b) a conveyance allowance of **Rupees Six Hundred** per month if he uses his own vehicle; or
- (c) the free use of a motor-car the entire cost of maintenance and propulsion of which shall be borne by Government subject to the following conditions, namely;--
 - (i) no conveyance allowance shall be admissible in such a case;
 - (ii) in respect of journeys which do not qualify for traveling allowance within 8 kilometers from the head-quarters, no charges shall be payable upto a limit of 1800 kilometers per quarter and beyond this limit, charges at the rates prescribed under the Staff Car Rules as applicable to the Government servants of the State of Tripura shall be payable to Government;
 - (iii) charges at the rates mentioned above will also be payable in respect of private journeys performed by the motor car beyond 8 kilometers from the head-quarters; and
 - (iv) a log book shall be maintained for journeys referred to in sub-clause (ii) and (iii) to facilitate payments to Government.

The option to one of the aforesaid alternative benefits, once exercised by a Minister, shall not be varied for one year

Explanation ----- For the purpose of sub-clause (ii) of clause (a), "maintenance" shall include the cost of petrol and oil, servicing, repairs (the cost of other repairs being less than **twenty-five rupees**) and other incidental charges but shall not include expenditure or insurance and fees for registration and municipal taxes.

(2) A Member other than a Minister, Leader of the Opposition, Speaker, Deputy Speaker and Government Chief Whip shall be entitled to a conveyance allowance of **Rs.1,500/-** per month.

TRAVELLING
AND DAILY
ALLOWANCES
OF MINISTER
ETC.

6. (1) Subject to the provisions contained in the **FIRST SCHEDULE**, a Minister, Speaker, Deputy Speaker, Leader of Opposition and Government Chief Whip shall be entitled to -

- (a) traveling allowance for himself and members of his family and for the transport of personal effects of himself and his family --

- (i) in respect of journeys to Agartala from his usual place of residence outside Agartala for the purpose of assuming office; and
- (ii) in respect of journey from Agartala to his usual place of residence outside Agartala on relinquishing office; and

(2) Notwithstanding anything contained in this Act, when traveling on duty, a Minister, Speaker, Deputy Speaker, Leader of Opposition and Government Chief Whip may, if he considers it so necessary due to his illness or otherwise take with him one person for his assistance during such journey and such person if not a Government official shall be entitled to travelling allowance and daily allowance at the same rates at which the Traveling Allowance are payable to the Minister.

(3) Any travelling allowance under this section may be paid in cash or free official transport provided in lieu thereof.

**TRAVELLING
AND DAILY
ALLOWANCES
OF MEMBERS**

7. (1) There shall be paid as travelling allowance to each member other than a Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip in respect of every journey performed by him for the purpose of attending a session of the Assembly or a sitting of a committee or for the purpose of attending to any other business connected with his duties as a member, from his usual place of residence to the place where the session or the sitting is to be held or the other business is to be transacted and for the return journey from such place to his usual place of residence such amount as would be admissible in respect of journey on tour to a first grade officer serving in connection with the State of Tripura.

Provided that a member shall be entitled to road mileage at the rate of **Rs.6/-** per kilometer as admissible to first grade officer serving in connection with the State of Tripura.

(2) Notwithstanding anything contained in sub-section (1), a member other than a Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip who performs a journey by road between places connected by rail or steamer, either wholly or in part, may draw the road mileage at the rates referred to in sub-section (1) in place of the travelling allowance which would have been admissible to him, if he had traveled by rail or steamer, as the case may be:

Provided that the total amount of travelling allowance drawn by such member for the entire journey shall not exceed the amount which would have been admissible to him had he performed the journey by rail or steamer, as the case may be;

(3) There shall be paid a daily allowance at the rates specified below for each day during any period of residence on duty to each Member other than a Minister, Speaker, Deputy Speaker, Leader of opposition and Govt. Chief Whip—

- (i) **Rs.250/-** inside the State of Tripura.
- (ii) **Rs.300/-** out side the State of Tripura.

Explanation — Daily allowance shall be admissible to a Member for each day during any period of residence on duty irrespective of the time of arrival or departure.

(4) Where a member other than a Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip absents himself for less than seven days during a session of the Assembly or a sitting of a committee for visiting any place in the State of Tripura, he shall be entitled to receive travelling allowance in respect of such journey to such place and for the return journey under Sub section (1).

Provided that such travelling allowance shall not exceed the total amount of daily allowance which would have been admissible to such member under Sub section (3) for the days of absence if he had not remained so absent.

(5) Where the interval between the adjournment of the Assembly or, as the case may be, one sitting of a committee and the re-assembly of that Assembly or the next sitting of the committee at the same place does not exceed three days and the member concerned elects to remain at such place during the interval he shall be entitled to draw for each day of residence at such place a daily allowance at the rate specified in Sub section (3).

**ANNUAL
TRAVEL
FACILITY**

8. A member shall be entitled to reimbursement of travelling expenses incurred for –

- (a) air journey from Agartala to Kolkata / Guwahati and back ; and
- (b) first class or AC two tier train fare for 7,500 kilometers for self, two dependents and spouse / companion once in a year.

Provided that if the Member is the Chief Minister, Minister, Speaker, Deputy Speaker or Leader of the Opposition he shall be entitled to air fare for the entire journey.

**SPECIAL
PROVISION**

9. In the special circumstances specified in the **SECOND SCHEDULE**, this act shall apply subject to provisions of that schedule

**CONSTITUENCY
ALLOWANCES**

10. A member other than a Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip shall be entitled to **Rs.3,000/- (Rupees Three Thousand)** per month as Constituency Allowances.

**POSTAL
ALLOWANCES**

11. (1) A member other than a Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip shall be entitled to **Rs.1,000/- (Rupees One Thousand)** per month as Postal Allowances.

(2) A member other than a Minister, Speaker and Deputy Speaker shall be entitled to 2000 letter heads and 1000 envelopes free of cost in every year from the Assembly Secretariat.

TELEPHONE
FACILITIES AND
ALLOWANCES

12. (1) A Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip shall be entitled to such telephone facilities installed in such places within the territory of Tripura as may be prescribed by rules made under this Act.

(2) A member other than a Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip shall be entitled to **Rs.1,000/- (Rupees One Thousand)** per month as Telephone Allowances.

AMENITIES TO
LEADER OF THE
OPPOSITION AND
GOVERNMENT
CHIEF WHIP

13. A Leader of the Opposition and the Government Chief Whip shall be entitled to Secretarial and other facilities as provided to a Minister.

MEDICAL
FACILITIES

14. (1) A Minister, Speaker, Deputy Speaker, Leader of the Opposition, Government Chief Whip, Member of the TLA and the members of their families shall be entitled free of charge to accommodation in hospital maintained by the Government and also to medical treatment in accordance with the medical attendance rules as amended time to time applicable to Class – 1 officer serving in connection with the State of Tripura.

Explanation – For the purpose of this section, the expression “member of their families” shall mean the dependent husband, wife, son, daughter, father, mother, brother or sister.

RESIDENCE OF
MINISTERS
ETC.

15. (1) Each Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip shall be entitled without any payment of rent to the use and maintenance of a furnished residence throughout the term of his office and for a period of one month immediately thereafter.

(2) So long as such residence under sub-section (1) is not provided, there shall be paid a House Rent Allowance of **Rupees Eight Hundred per month** to a Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip.

(3) In the event of the death of the Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip his / their family shall be entitled without any payment of rent to the use and maintenance of the furnished residence occupied by him / them for a period of three months immediately after death.

(4) (a) The person who had held the office of the Chief Minister for a period of four years or more shall be entitled without any payment of rent to the use and maintenance of an unfurnished residence throughout his life time.

(b) In the event of the death of such person referred to in clause (a) his family shall be entitled without any payment of rent to use and maintenance of the residence occupied by him for a period of three months immediately after his death.

Explanation --- For the purpose of this section 'residence' includes the staff quarters and other buildings appurtenant thereto and the garden thereof and 'maintenance' in relation to a residence includes provision of electricity and water and also payment of local rates and taxes.

**HOUSING
FACILITIES**

16. A member other than a Minister, Speaker, Deputy Speaker, Leader of the Opposition and Government Chief Whip shall be entitled to such housing facilities as may be prescribed by rules made under this Act.

PENSION

17. (1) There shall be paid a pension of **Rupees Six Thousand** per mensem to every person who has served for a period of not less than [four years] whether Continuous or not –

- (a) as a member of the Assembly; or
- (b) as a member of the territorial council; or
- (c) partly as a member of the Assembly and partly as a member of the territorial council;

Provided that where any person has served as aforesaid for a period exceeding five years there shall be paid to him an additional pension of **Rupees One Hundred** per mensem for every year in excess of five years, so however, that in no case the pension payable to such person shall exceed **Rupees Seven Thousand Five Hundred** per mensem.

(2) Where any person entitled to pension under sub-section (1)--

- (i) is elected to the office of the President or Vice- President or is appointed to the office of the Governor of any State or the Administration of any Union Territory; or
- (ii) becomes a Member of the Council of States or the House of the people or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State or the Metropolitan Council of Delhi constituted under section 3 of the Delhi Administration Act, 1966, or
- (iii) is employed on a salary under the Central Government or any State Government, or any Corporation owned or controlled by the Central Government or any State Government, or any local authority or becomes other wise entitled to any remuneration from such Government, Corporation or local authority, such person shall not be entitled to any pension under sub-section (1) for the period during which he continues to hold such office or as such member, or is so employed, or continues to be entitled to such remuneration :

Provided that where the salary payable to such person for holding such office or being such member or so employed, or where the remuneration referred to in clause (iii) payable to such person, is, in either case, less than the pension payable to him under sub-section (1), such person shall be entitled only to receive the balance as pension under that sub-section.

(3) Where any person entitled to pension under sub-section (1) is also entitled to any pension from the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority, under any law or otherwise, then-

(a) Where the amount of pension to which he is entitled under such law or otherwise, is equal to or in excess of that to which he is entitled under sub-section (1), such person shall not be entitled to any pension under that sub-section; and

(b) Where the amount of pension to which he is entitled under such law or otherwise, is less than that to which he is entitled under sub-section (1), such person shall be entitled to pension under that sub-section only of an amount which falls short of the amount of pension to which he is otherwise entitled under that sub-section.

(4) In computing the number of years, for the purpose of sub-section (1), the period during which a pension has served as a Minister as defined in the Salaries and Allowances of Ministers (Tripura) Act, 1972 or the Speaker or the Deputy Speaker of the Assembly or the Chairman of the territorial council, by virtue of this membership in the Assembly or in the territorial Council, by virtue of his membership in the Assembly or in the territorial council shall not be taken into account.

(5) For the purpose of claiming any pension under this section a person shall furnish certificates in such form as may be prescribed.

Provided that any pension (whether known as Swatantrata Sainik Samman Pension or by any other name) received by such person as a freedom fighter shall not be taken into account for the purposes of the sub-section and such person shall be entitled to receive such pension in addition to the pension to which he is entitled under sub-section (1).]

FAMILY PENSION

18. (1) Where any person entitled to pension under sub-section (1) of section 16 dies, there shall be paid a Family Pension at the rate of **Rupees Three Thousand** per month to his or her legal heirs subject to such conditions as may be prescribed by rules made under this Act.

Explanation – For the purposes of this section “family” means the following relatives of the deceased member, namely :--

- (a) wife or husband;
- (b) minor son; and
- (c) unmarried minor daughter.

(2) The family pension admissible under sub-section (1) shall be paid in the following order, --

- (a) wife or husband; and
- (b) the eldest amongst the minor sons or the unmarried minor daughters, where the deceased member has no surviving spouse.

Provided that where the recipient of the Family Pension dies or marries or ceases to be a minor, the pension payable shall there after be paid to the person next lower in the order of preference.

- (3) Not more than one spouse is included in the family for the purposes of this section.
- (4) The provisions of sub-sections (2), (3) and (5) of section 17 shall mutatis mutandis be applicable in respect of Family Pension.

**SPECIAL
ALLOWANCE
OF EX- CHIEF
MINISTER**

19. (1) There shall be paid a Special Allowance of **Rupees Five Hundred** per month to the person who had held the office of the Chief Minister for a period of four years or more either during the period of Union Territory or the Statehood.

(2) Where any person entitled to Special Allowance under sub-section (1) is also entitled to salary and or allowances under other sections of the Act or under the provisions of the Salary, Allowances and Pension of Members of the Legislative Assembly (Tripura) Act, 1972 or from the Central Government or any State Government, or any corporation owned or controlled by the Central Government or any State Government, or any local authority, or from any other source of Government, under any law or otherwise then –

(a) Where the amount of salary and or allowances to which he is entitled under such law or otherwise, is equal to or in excess of the Special Allowance to which he is entitled under sub-section (1), such person shall not be

(b) entitled to Special Allowance under that sub-section; and

(c) where the amount of salary and or allowances to which he is entitled under such law or otherwise, is less than the Special Allowance to which he is entitled under sub-section (1), such person shall be entitled to special Allowance under sub-section (1) only of an amount which falls short of the amount of special Allowance to which he is otherwise entitled under that sub-section.

**MEDICAL
TREATMENT
OF EX-
MEMBER
AND SPOUSE**

20. An ex-member and his / her spouse shall be entitled to medical treatment in accordance with medical Attendance Rules as amended from time to time, applicable to Group 'A' officers serving in connections with the State of Tripura.

**ADVANCE TO
MEMBERS FOR
CONSTRUCTION
OF RESIDENTIAL
BUILDING OR
PURCHASING A
READY BUILT
HOUSE**

21. (1) There shall be paid to a Member (which expression shall include the Chief Minister, other Ministers, the Speaker, the Deputy Speaker, Leader of the Opposition and Government Chief Whip) by way of a repayable advance such sum of money not exceeding **Rs.10.00 lakhs (Rupees ten lakhs)** for construction of residential building including purchase of land or purchasing ready-built house.

(2) The amount of advance shall carry simple interest at the rate of five percent per annum.

(3) Other terms and conditions of advance shall be such as may be prescribed.

**CAR AND
COMPUTER
LOAN**

22. (1) There may be paid to a Member (which expression shall include the Chief Minister, other Ministers, the Speaker, the Deputy Speaker, Leader of the Opposition and Government Chief Whip) by way of repayable loan with Bank link such sum of money not exceeding **Rupees Three Lakhs** for purchasing Car and also there may be paid to a Member repayable loans from the Assembly Secretariat

such sum of money not exceeding **Rupees Fifty Thousand** for purchasing Computer at 5% simple interest.

(2) Other Terms & conditions of the loan shall be such as may be prescribed by Rules.

**ADVANCES
TO
MINISTERS
ETC FOR
PURCHASE
OF CAR**

23. There may be paid to each Minister, Speaker, Deputy Speaker, Leader of Opposition by way of a repayable advance such sum of money as may be determined by rules made in this behalf for the purchase of a motor-car in order that he may be able to discharge conveniently and efficiently the duties of his office.

**SPEAKER &
DEPUTY
SPEAKER
NOT TO
PRACTICE
ANY
PROFESSION**

24. The Speaker and the Deputy Speaker shall not practice any profession or engage in any trade or receive any money for employment other than their duties as the Speaker or Deputy Speaker, as the case may be.

**SPECIAL
PROCEDURE**

25. The provision of the **THIRD SCHEDULE** shall apply in respect of claims for salary and allowances.

**NOTIFICATION
RESPECTING
APPOINTMENT
OF MINISTER
ETC. TO BE
CONCLUSIVE
EVIDENCE
THEREOF**

26. The date on which any person became, or ceased to be, a Minister, Speaker, Deputy Speaker or Member shall be published in the Official Gazette and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, a Minister on that date for all the purpose of this Act.

**POWER
TO
MAKE
RULES**

27. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for –

- (a) the allotment of furniture to the residence of a Minister for furnishing it; and
- (b) the grant of repayable advance to a Minister for the purchase of a motor car.

(3) Every rule made under this Act, shall be laid as soon as may be after it is made, before the Assembly while it is in session for a total period of not less than fourteen days which may be comprised in one session or two or more successive sessions and if before the expiry of the session in which it is so laid or the sessions aforesaid, the Assembly makes any modification in the rule or decides that the rule shall not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be ; so, however, that any such modification or emolument shall be without prejudice to the validity of anything previously done under the rule

(4) Nothing in this section shall debar the State Government from making any rule with retrospective effect.

**REPEAL
AND
SAVINGS**

28. (1) The Salaries and Allowances of Ministers (Tripura) Act, 1972, The Salaries, Allowances of the Speaker and Deputy Speaker of the Assembly (Tripura), Act, 1972, The Salaries, Allowances and Pension of Members of Legislative Assembly (Tripura), Act, 1972 and The Salary, Allowances and other Amenities of the Leader of the Opposition in the Tripura Legislative Assembly Act, 2001 are hereby repealed.

(2) Notwithstanding such repeal anything done, order issued, rules made and action whatsoever taken under the Acts mentioned in the preceding sub-section shall be deemed to have been done, issued, made and taken under the corresponding provisions of this Act and rules made thereunder.

FIRST SCHEDULE

(See section 6)

1. Travelling on duty: - (1) When travelling on duty by railway or by road or by steamer or by air a Minister shall be entitled to draw travelling allowance at the maximum rates applicable to a first grade officer serving in connection with the State of Tripura and daily allowance at the rate as applicable to a Member of the Tripura Legislative Assembly

Provided that a Minister who exercises option under clause (a) of section 5 and travels by a motor-car provided to him under the said clause, shall be entitled to travelling allowance at the following rates, namely: -

- (i) If he travels by the motorcar more than 32 Kilometers in one day, he may draw for the first 32 kilometers the mileage allowance and for the remainder of the journey three-fourths of such mileage allowance;
- (ii) if he combines with a journey by the motor-car a road journey by other conveyance , he may draw the mileage allowance admissible for the first 32 kilometers or for the journey by other conveyance, which ever is greater and for the remainder of the journey three-fourths of such mileage allowance ;
- (iii) if he combines with a journey by road, whether made wholly or partly in the motor-car, a journey by railway or steamer, he may draw mileage allowance for the journey by railway or steamer in addition to the allowance admissible under sub-clauses (i) and (ii) above for the journey by road:

Provided further that a Minister who exercises option under clause (b) of section 5, shall be entitled to no travelling allowance for journey up to 16 kilometers and for journey beyond 16 kilometers, he will be entitled to travelling allowance at the following rates, namely: -

- (i) if the journey is performed otherwise than in his own conveyance, the travelling allowance, i.e. daily allowance, and / or mileage allowance, as admissible under the rules applicable to a first grade officer serving in connection with the State of Tripura may be drawn in full;
- (ii) if he travels by road in his conveyance, either in combination with the rail/streamer/air journey or otherwise, he may, at his option, exchange his conveyance allowance at the rate of 1/30th for each day for any travelling allowance i.e. daily and/or mileage allowance admissible to him under the rules applicable to a first grade of ficer serving in connection with the State of Tripura.

Provided also that a Minister who exercises option under clause (c) of section 5, shall be entitled to only daily allowance according to the rules applicable to a first grade officer serving in connection with the State of Tripura and he will not be entitled to any mileage allowance.

2. Travelling allowance on journeys for assuming and demitting of office – In respect of the journey to head-quarters from his usual place of residence for assuming office, or between head-quarters and his usual place of residence on demitting office a Minister shall be entitled to travelling allowance on the scale for the time being admissible to a first grade officer serving in connection with the State of Tripura on transfer, subject to the modification that for journeys by rail, a Minister and the members of his family may travel by air-conditioned class of accommodation :

Provided that a Minister may on such a journey carry personal effect, upto a maximum of 2400 kilogram for himself and his family.

3. Travel by air – (1) A Minister may, in the public interest, perform journeys on tour by air i.e. in an aircraft of Public Transport Undertaking plying for hire.

(2) On the cancellation of a journey due to official reason, a Minister shall be entitled to be reimbursed by Government any deduction made by the Air- transport Undertaking when refunding the fare on account of cancellation of the air passage.

(3) A Minister who does not utilize the free transport provided by the Air Transport Undertaking between the air-booking center and the air-port may also recover in respect of journey to and from the airport actual travelling expenses or road mileage as for journey on duty by road, whichever is less.

4. Travel by rail – A Minister shall –

- (a) have the right to travel by a first class compartment or an A.C. Coupe, and
- (b) have the right to reserve by requisition an ordinary first class compartment when travelling by railway on duty.

5. Advance – A Minister shall be entitled to --

- (a) an advance of travelling allowance towards the cost of transporting himself and the members of his family and his family's effects –
 - (i) in respect of the journey to head-quarters from his usual place of residence outside head-quarters for assuming office :
 - (ii) in respect of the journey from head-quarters to his usual place of residence outside the head-quarters on relinquishing office ; and
- (b) an advance of travelling and daily allowance in respect of the tours undertaking by him in the discharge of his official duties whether by sea, land or air :

Provided that the provisions of rules 233 and 234 of the General Financial Rules, 1963, shall apply to the advance made under this paragraph.

SECOND SCHEDULE

(See section 9)

1. Admissibility of traveling allowance where a member is provided with free transport for the whole or any part of the journey -

No traveling allowance under section 7 of this Act shall be admissible to a member in respect of any journey or part thereof performed by him in a conveyance provided at the expenses of Government or a local fund, but he shall be entitled to draw allowance at the rate of rupees ten only per diem where the duration of such journey lasts for not less than six hours on any day:

Provided that the provisions of this paragraph shall not apply to the journey performed on any railway.

Note - The amount of **Rupees Three** is granted to the member to cover his incidental expenses during such journey or part thereof and is in lieu of the extra road mileage when he performs the journey by a conveyance supplied without charge. This allowance is not alternative to the daily allowance as admissible under section 7 of this Act, which is allowed to him where admissible for each day during any period of residence on duty.

2. Admissibility of traveling allowance where the place, from which a member performs his journey or to which he returns, is not his usual place of residence: -

(1) Where a member performs a journey for the purpose of attending a session of the Assembly or a sitting of a committee or for the purpose of attending to any other business connected with his duties as a member from a place other than his usual place of residence or returns such a place he may draw traveling allowance for the actual journey performed or the journey from or to his usual place of residence whatever is less.

(2) Where during a session of the Assembly or a sitting of a committee, a member performs a journey from the place where such session or sitting is held to any other place for the purpose of attending to any business connected with his duties as a member, he shall be entitled to receive.

- (a) traveling allowance in respect of such journey to such other place and return journey at the rate specified in section 7 of this Act, and
- (b) daily allowance for each day during any period of a residence on duty at the other place at the rates specified in section 7 of the Act.

3. Regulation of the payment of daily and travelling allowances under this Act ---

(1) Notwithstanding that a member has not taken his seat in the Assembly to which he is elected or nominated, he shall be entitled to receive traveling allowances for the journey performed by him for the purpose of taking his seat in the Assembly.

(2) For absence for a period of seven days or more during a session of the Assembly or a sitting of committee for visiting any place in the State of Tripura, no traveling or daily allowance shall be admissible. The period of absence of a member shall be reckoned in terms of days beginning and ending at midnight.

Explanation – If a member comes back on the seventh day whether in the forenoon or in the afternoon his absence shall be treated as being less than seven days.

(3) The terms “during a session” or a “sitting of a committee” occurring in section 7 of this Act and in sub-paragraph (2) of this paragraph does not include the period of three days immediately preceding the commencement of land three days immediately succeeding the end of the session or two days immediately preceding the commencement of the business, and two days immediately succeeding the conclusion of the business of the committee.

(4) If a member leaves the place where the session of the Assembly or a sitting or a committee is held before the commencement of the interval between the adjournment of the session or the sitting of the committee sine die and the commencement of another session or sitting, such interval not exceeding a period of three days, his absence from that place shall be treated as intermediate absence during a session of the Assembly or a sitting of a committee, as the case may be, and the provisions of section 7 of this Act shall apply accordingly.

(5) Traveling allowance for a return journey to usual place of residence shall be admissible to a member who leaves the place of session of the Assembly or a sitting of a committee during the continuance of such session or sitting and return to the place of session or sitting within three days after the conclusion of the business of the session or the sitting, as the case may be, before finally returning to his usual place of residence.

(6) All cases regarding the admissibility of traveling allowances to a member who arrives at the place where a session of the Assembly or a sitting of a committee is held without knowledge of the postponement of the session or the sitting including cases of such members who arrive after the session or a sitting is adjourned suddenly shall be determined by the Speaker of Assembly having regard to the circumstances of such case.

(7) Where a member is provided with free board and lodging at the expense of the Government or a Local Fund, he shall be entitled to receive only one-half of the daily allowance admissible to his under section 7 of this Act. If only boarding or lodging is allowed free to the member, he shall be entitled to receive three-fourths of the daily allowance admissible to his under that section.

THIRD SCHEDULE

(See section 25)

Procedural provision -

(1) Every member shall, as soon as possible after he is elected or nominated, declare his usual place of residence to the Controlling Officer and any subsequent change in the usual place of residence so declared shall be notified to the Controlling Officer in **Form 'A'**.

(2) A member who claims any traveling or other allowances under this Act shall support his claim by a certificate in the following form, namely: -

“Certified that no traveling allowance in respect of the journey or daily allowance for the period mentioned in this bill has been or will be claimed from any other official source”.

(3) Where no part of the journey is performed by a conveyance provided at the expense of the Government or a Local Fund, the following certificate shall be furnished, namely: -

“Certified that I have not performed any part of the journey by a conveyance provided at the expense of the Government or a Local Fund.”

(4) After completing each final return-journey on termination of a session of the Assembly or a sitting of a committee or any other business connected with his duties as a member, a member shall furnish a certificate in **Form 'B'**.

(5) Ordinarily, any non-Government dues outstanding against a member shall not be recovered from his salaries and allowances but where such dues are on account of certain services rendered to him in the course of his duty as a member, such as when he is on tour with a committee, and the arrangement for such services have been made by or at the instance of semi-Government Institutions or private parties at the request of officers of the Assembly, and where such member, in spite of repeated requests, has failed to make payment of such dues, recovery thereof may be effected from the traveling or daily allowance bills of such member.

FORM 'A'

1. My usual of residence is -----

OR

I have changed my usual place of residence -----

From ---- to ---- with effect from ---- due to -----

(here state the reason)

I may henceforward be allowed traveling allowances from -----

Signature -----

Constituency No. -----

Date -----

FORM 'B'

DEPARTURE AND RETURN JOURNEY CERTIFICATE

(The certificate may kindly be filled in, signed and returned to the Secretary, Legislative Assembly, as soon as possible, after the completion of the return journey.)

1. Certified that I performed the return journey under section 7 the Salaries, Allowances, Pensions and other benefits of the (Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of the Legislative Assembly) Tripura, Act, 2008 , leaving..... on the (date) I arrived at (place) (date) on the date

2. Certified that I have not performed any part of journey (other than the railway journey) by a conveyance provided at the expense of the Government or a Local Fund

*3. Certified that I actually traveled by Air

fromto..... By Flight No.
(Place).....payment of the Supplementary
Bill is required at

(Station)

Station.....

(Member of the Legislative Assembly)

Dated the Constituency No.....

S. C. Das,
Secretary, Law.
Government of Tripura.

**THE SALARIES, ALLOWANCES, PENSIONS AND OTHER
BENEFITS OF THE MINISTERS, SPEAKER, DEPUTY
SPEAKER, LEADER OF OPPOSITION, GOVERNMENT
CHIEF WHIP AND THE MEMBERS OF THE LEGISLATIVE
ASSEMBLY (TRIPURA), (AMENDMENT) ACT, 2009**

Barcode
EE23542

Published in the
EXTRAORDINARY ISSUE OF TRIPURA GAZETTE

Agartala, Friday, September 11, 2009 A. D., Bhadra 20, 1931 S. E.

Government of Tripura
Law Department

No.F.8 (6)-Law/Leg-I/2009

Dated, Agartala, the 11th September, 2009.

The following Act of the Tripura Legislative Assembly received the assent of the Governor on the 9th September, 2009 and is hereby published for general information.

S. C. Das
Secretary, Law.
Government of Tripura

*Bureau
00235AA*

THE SALARIES, ALLOWANCES, PENSIONS AND OTHER BENEFITS OF THE MINISTERS, SPEAKER, DEPUTY SPEAKER, LEADER OF OPPOSITION, GOVERNMENT CHIEF WHIP AND THE MEMBERS OF THE LEGISLATIVE ASSEMBLY (TRIPURA) (AMENDMENT) ACT, 2009

AN

ACT

To amend 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008'.

BE it enacted by the Legislative Assembly of Tripura in the Sixtieth year of the Republic of India as follows: -

SHORT TITLE
AND
COMMENCEMENT

1. (1) This Act may be called "The salaries, allowances, pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of The Legislative Assembly (Tripura) (Amendment) Act, 2009".

(2) It shall come into force on such date as the State Government may, by notification in the official gazette appoint.

AMENDMENT
OF SECTION 3

2. In the salaries, allowances, pension and other benefits of the Ministers, the Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly of Tripura, Act, 2008, here in after referred to as the principal act, Section 3 shall be substituted with the following :-

"SALARIES 3. There shall be paid salaries per month to -

(i)	Chief Minister	–	Rs.12,500/-
(ii)	Minister	–	Rs.12,300/-
(iii)	Minister of State	–	Rs.12,000/-
(iv)	Speaker	–	Rs.12,300/-
(v)	Deputy Speaker	–	Rs.12,000/-
(vi)	Leader of Opposition	–	Rs.12,300/-
(vii)	Government Chief Whip	–	Rs.12,300/-
(viii)	A Member of Tripura Legislative Assembly	–	Rs.11,500/-"

AMENDMENT OF SECTION 4 **3.**

In the principal act, Section 4 shall be substituted with the following:-

"SUMPTUARY ALLOWANCES OF MINISTER ETC.

4. There shall be paid sumptuary allowances per month to –

(i)	Chief Minister	–	Rs.1,620/-
(ii)	Minister	–	Rs.1,350/-
(iii)	Minister of State	–	Rs.1,350/-
(iv)	Speaker	–	Rs.1,350/-
(v)	Deputy Speaker	–	Rs.1,350/-
(vi)	Leader of Opposition	–	Rs.1,350/-
(vii)	Government Chief Whip	–	Rs.1,350/-"

AMENDMENT OF SECTION 5

4. In the principal act in Section 5 –

- (i) In sub-section (1) (a) (i) the words - "Rupees Eight Hundred" will be substituted with the words and figure - "Rs.1,080/- (Rupees One Thousand Eighty)."
- (ii) In sub-section (1) (b) the words - "Rupees Six Hundred" will be substituted with the words and figure - "Rs.810/- (Rupees Eight Hundred Ten)."
- (iii) In sub-section (2) the word & figure - "Rs.1,500/-" shall be substituted with the words and figure – "Rs.2250/- (Rupees Two Thousand Two Hundred Fifty)."

AMENDMENT OF SECTION 7

5. In the principal act, in Section 7 –

- (i) In the proviso to sub-section (1) the figure "Rs.6/-" shall be substituted with the words and figure "Rs.8/- (Rupees Eight)."
- (ii) In sub-section (3) (i) the word and figure "Rs.250/-" shall be substituted with the words and figure "Rs.338/- (Rupees Three Hundred Thirty eight)."
- (iii) In sub-section (3) (ii) the word and figure "Rs.300/-" shall be substituted with the words and figure "Rs.405/- (Rupees Four Hundred Five)."

AMENDMENT OF SECTION 10

6. In the principal act, in Section 10 –

The words and figure "Rs.3,000/- (Rupees Three Thousand)" shall be substituted with the words and figure "Rs.4250/- (Rupees Four Thousand Two Hundred Fifty)."

- AMENDMENT OF SECTION 11** **7.** In the principal act, in Section 11 –
In sub-section (1) the words and figure "Rs.1,000/- (Rupees One Thousand)" shall be substituted with the words and figure "Rs.1,400/- (Rupees One Thousand Four Hundred)."
- AMENDMENT OF SECTION 12** **8.** In the principal act, in Section 12 –
In sub-section (2) the words and figure "Rs.1,000/- (Rupees One Thousand)" shall be substituted with the words and figure "Rs.1,600/- (Rupees One Thousand Six Hundred)."
- AMENDMENT OF SECTION 15** **9.** In the principal act, in Section 15 –
In sub-section (2) the words "Rupees Eight Hundred" shall be substituted with the words and figure "Rs.1,080/- (Rupees One Thousand Eighty)."
- AMENDMENT OF SECTION 17** **10.** In the principal act, in Section 17 –
(i) In sub-section (1) the words "Rupees Six Thousand" shall be substituted with the words and figure "Rs.8,100/- (Rupees Eight Thousand One Hundred)."
(ii) In proviso to sub-section (1), in line number two, the words "Rupees One Hundred" shall be substituted with the words and figure "Rs.135/- (Rupees One Hundred Thirty five)."
(iii) In the same proviso to sub-section (1), in line number four, the words "Rupees Seven Thousand Five Hundred" shall be substituted with the words and figure "Rs.10,125/- (Rupees Ten Thousand One Hundred Twenty five)."
(iv) In sub-section (1), after the proviso, the following Explanation shall be added –

"Explanation-----For the purpose of this sub-section, 'Year' means a period of more than six months of a year during the term of five years".
- AMENDMENT OF SECTION 18** **11.** In the principal act, in Section 18 –
In sub-section (1) the words "Rupees Three Thousand" shall be substituted with the words and figure "Rs.4,050/- (Rupees Four Thousand Fifty)."
- AMENDMENT OF SECTION 19** **12.** In the principal act, in Section 19 –
In sub-section (1) the words "Rupees Five Hundred" shall be substituted with the words and figure "Rs.675/- (Rupees Six Hundred Seventy five)."

S. C. Das
Secretary, Law.
Government of Tripura.

TRIPURA  **GAZETTE**

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Thursday, September 24, 2009 A. D., Asvina 2, 1931 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT

No.F.8 (6)-Law/Leg-I/2009

Dated Agartala, the 22nd September, 09

NOTIFICATION

In exercise of powers conferred by Sub-section (2) of Section-1 of the Salaries, Allowances, Pensions and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of the Opposition, Government Chief Whip and the Members of Legislative Assembly (Tripura) (Amendment) Act, 2009 (The Tripura Act No.6 of 2009), the State Government is hereby pleased to appoint the 1st April, 2009 A.D. as the date on and from which the Act shall be deemed to have come into force.

By order of the Governor

S. C. Das
LR & Secretary, Law



Tripura Gazette, Extraordinary Issue, October 13, 2009 A. D.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT

No. F. 8(6)-Law/Leg-I/2009/970

Dated, Agartala, the 24th September, 2009.

CORRIGENDUM

Please read "(The Tripura Act No. 4)" in place of "(The Tripura Act No. 6)" as appears in the 4th Sentence of the Notification of even No. dated 22nd September, 2009.

By order of the Governor,

S. C. Das
LR & Secretary, Law

Tripura Rehabilitation Plantation Corporation Ltd.
(A Government of Tripura Undertaking)
Registered Office : Palace Compound North
Agartala, Tripura : 799001
(Tele-fax : 0381 2323732)

No. F. 2-553/ESTT/TRPC-05/3829-30

Dated, Agartala, the 29th September, 2009.

NOTIFICATION

In pursuance of Section-5 of the Right to Information Act, 2005, Smt. Jharna Rani Das, L.D.C. in-charge Development Section, TRPC, Head Office, Agartala is hereby designated as **Assistant State Public Information Officer** in respect of Tripura Rehabilitation Plantation Corporation Limited, Head Office.

2. This issues in partial modification of the previous Notification No. F. 2-553/ESTT/TRPC-05/3471-45 dt. 10/10/2005.

3. This takes immediate effect.

AK Sinha
Managing Director

To

1. SPIO, TRPC, HQ
2. Smt. Jharna Rani Das, L.D.C. in-charge Development Section, TRPC, Head Office, Agartala.

TRIPURA



GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Saturday, October 5, 2013 A. D., Asvina 13, 1935 S. E.

PART--III-- Acts of Tripura Legislature

**GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT : AGARTALA**

No.F.8(6)-Law/Leg-I/2009

Dated, Agartala, the 5th October, 2013.

The following Act of the Tripura Legislative Assembly received the assent of the Governor on 05-10-2013 and is hereby published for General Information.

**D. M. JAMATIA.
L.R & SECRETARY, LAW.
GOVERNMENT OF TRIPURA**

The Tripura Act No.4 of 2013

THE SALARIES, ALLOWANCES, PENSION AND OTHER BENEFITS OF THE MINISTERS, SPEAKER, DEPUTY SPEAKER, LEADER OF OPPOSITION, GOVERNMENT CHIEF WHIP AND THE MEMBERS OF THE LEGISLATIVE ASSEMBLY (TRIPURA), (SECOND AMENDMENT) ACT, 2013.

AN

ACT

to further amend 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008'.

BE it enacted by the Tripura Legislative Assembly in the Sixty-fourth year of the Republic of India as follows:-

Short Title & Commencement 1. (1) This Act may be called "The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Second Amendment) Act, 2013";

(2) It shall come into force on the date of its publication in the official gazette.

Amendment of section 3 2. Section 3 of 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008' (**here in after referred to as the 'Principal Act'**), shall be substituted with the following :-

"3. There shall be paid salaries per month to –

(i) Chief Minister	- ₹ 18,750/-
(ii) Minister	- ₹ 18,450/-
(iii) Minister of State	- ₹ 18,000/-
(iv) Speaker	- ₹ 18,450/-
(v) Deputy Speaker	- ₹ 18,000/-
(vi) Leader of Opposition	- ₹ 18,450/-
(vii) Government Chief Whip	- ₹ 18,450/-
(viii) A Member of Tripura Legislative Assembly	- ₹ 17,250/-"

AMENDMENT OF SECTION 4

3. Section 4 of the Principal Act, shall be substituted with the following:-

"4. There shall be paid sumptuary allowances per month to –

(i) Chief Minister	- ₹ 2430/-
(ii) Minister	- ₹ 2030/-
(iii) Minister of State	- ₹ 2030/-
(iv) Speaker	- ₹ 2030/-
(v) Deputy Speaker	- ₹ 2030/-
(vi) Leader of Opposition	- ₹ 2030/-
(vii) Government Chief Whip	- ₹ 2030/-"

AMENDMENT OF SECTION 5

4. In the Principal Act, in section 5 -

- (i) In sub-section (1)(a)(i) the words & figure "Rs.1,080/-(Rupees One Thousand Eighty)" will be substituted with the words and figure "₹ 1620/- (Rupees One thousand six hundred twenty)";
- (ii) In sub-section (1)(b) the words & figure "Rs.810/-(Rupees Eight Hundred Ten)" will be substituted with the word and figure "₹ 1220/- (Rupees One thousand two hundred twenty)";
- (iii) In sub-section (2) the words & figure "Rs.2250/- (Rupees Two Thousand Two Hundred Fifty)" shall be substituted with the word and figure "₹ 3380/- (Rupees Three thousand three hundred eighty)".

AMENDMENT OF SECTION 7

5. In the Principal Act, in section 7 -

- (i) In the proviso to sub-section (1) the words & figure "Rs.8/- (Rupees Eight)" shall be substituted with the words and figure "₹ 12/- (Rupees Twelve)";
- (ii) In sub-section (3) the words "other than" shall be substituted with the word "including";
- (iii) In sub-section (3)(i) the words & figure "Rs.338/-(Rupees Three Hundred Thirty eight)" shall be substituted with the word and figure "₹ 510/- (Rupees Five hundred ten)";
- (iv) In sub-section (3)(ii) the words & figure "Rs.405/-(Rupees Four Hundred Five)" shall be substituted with the words and figure "₹ 610/- (Rupees Six hundred ten)".

AMENDMENT OF SECTION 12 6.

In sub-section (2) of section 12 of the Principal Act, the words & figure "Rs.1,600/- (Rupees One Thousand Six Hundred)" shall be substituted with the words and figure "₹ 2400/- (Rupees Two thousand four hundred)".

AMENDMENT OF SECTION 15 7.

In sub-section (2) of section 15 of the Principal Act, the words & figure "Rs.1080/-(Rupees One Thousand Eighty)" shall be substituted with the words and figure "₹ 1620/- (Rupees One thousand six hundred twenty)".

AMENDMENT OF SECTION 17 8.

In the Principal Act, in section 17 -

(i) In sub-section (1) the words & figure "Rs.8,100/- (Rupees Eight Thousand One Hundred)" shall be substituted with the words and figure "₹ 12,150/- (Rupees Twelve thousand one hundred fifty)";

(ii) In proviso to sub-section (1), the words & figures "Rs.135/- (Rupees One Hundred Thirty five) " and "Rs.10,125/- (Rupees Ten Thousand One Hundred Twenty five)" shall be substituted with the words and figures "₹ 210/- (Rupees Two hundred ten)" and "₹ 15,190/- (Rupees Fifteen thousand one hundred ninety)" respectively;

AMENDMENT OF SECTION 18 9.

In the Principal Act, in section 18 -

In sub-section (1) the words & figure "Rs.4,050/- (Rupees Four Thousand Fifty)" shall be substituted with the words and figure "₹ 6080/- (Rupees Six thousand eighty)".

AMENDMENT OF SECTION 19 10.

In the Principal Act, in section 19 -

In sub-section (1) the words & figure "Rs.675/- (Rupees Six Hundred Seventy five)" shall be substituted with the words and figure "₹ 1020/- (Rupees One thousand twenty)".

AMENDMENT OF SECTION 20 11.

In the Principal Act, in section 20 -

the word "spouse", as appears after the words "An ex-member and his/her", shall be substituted by the word "family".

D.M. Jamatia
L.R. & Secretary, Law
Government of Tripura.

No. 75 B

Registered No. N. E. 930.

TRIPURA  **GAZETTE**

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Monday, March 30, 2015 A. D., Chaitra 9, 1937 S. E.

PART--III- Acts of Tripura Legislature

GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT : AGARTALA

No.F.8(6)-Law/Leg-I/2009

Dated, Agartala 30th March, 2015

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the Governor on 27-03-2015 and is hereby published for General Information.

D. M. JAMATIA
L.R & SECRETARY, LAW.
GOVERNMENT OF TRIPURA

The Tripura Act No.5 of 2015

THE SALARIES, ALLOWANCES, PENSION AND OTHER BENEFITS OF THE MINISTERS, SPEAKER, DEPUTY SPEAKER, LEADER OF OPPOSITION, GOVERNMENT CHIEF WHIP AND THE MEMBERS OF THE LEGISLATIVE ASSEMBLY (TRIPURA), (THIRD AMENDMENT) ACT, 2015.

AN

ACT

to further amend 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008'.

BE it enacted by the Tripura Legislative Assembly in the Sixty-sixth year of the Republic of India-as follows:-

Short Title & Commencement

1. (1) This Act may be called "The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Third Amendment) Act, 2015";
- (2) It shall come into force on the date of its publication in the official gazette.

Amendment of section 3

2. Section 3 of 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008' (here in after referred to as the 'Principal Act'), shall be substituted with the following

"3. There shall be paid salaries per month to –

(i) Chief Minister	- ₹ 22,880/-
(ii) Minister	- ₹ 22,510/-
(iii) Minister of State	- ₹ 21,960/-
(iv) Speaker	- ₹ 22,510/-
(v) Deputy Speaker	- ₹ 21,960/-
(vi) Leader of Opposition	- ₹ 22,510/-
(vii) Government Chief Whip	- ₹ 22,510/-
(viii) A Member of Tripura Legislative Assembly	- ₹ 21,050/-"

AMENDMENT OF SECTION 4 3. Section 4 of the Principal Act, shall be substituted with the following:-

"4. There shall be paid sumptuary allowances per month to—

(i) Chief Minister	- ₹ 2,970/-
(ii) Minister	- ₹ 2,480/-
(iii) Minister of State	- ₹ 2,480/-
(iv) Speaker	- ₹ 2,480/-
(v) Deputy Speaker	- ₹ 2,480/-
(vi) Leader of Opposition	- ₹ 2,480/-
(vii) Government Chief Whip	- ₹ 2480/-"

AMENDMENT OF SECTION 5 4. In Section 5 of the Principal Act,-

- (i) In sub-section (1)(a)(i), the words & figure " ₹ 1,620/- (Rupees One thousand six hundred twenty)" will be substituted with the words and figure " ₹ 1,870/- (Rupees One thousand eight hundred seventy)";
- (ii) In sub-section (1)(b), the words & figure " ₹ 1,220/- (Rupees One thousand two hundred twenty)" will be substituted with the words and figure " ₹ 1,410/- (Rupees One thousand four hundred ten)";
- (iii) In sub-section (2), the words & figure " ₹ 3,380/- (Rupees Three thousand three hundred eighty)" shall be substituted with the words and figure " ₹ 4,130/- (Rupees Four thousand one hundred thirty)".

AMENDMENT OF SECTION 10 5. In section 10 of the Principal Act, the words & figure " ₹ 4,250/- (Rupees Four thousand two hundred fifty)" shall be substituted with the words and figure " ₹ 5,190/- (Rupees Five thousand one hundred ninety)".

AMENDMENT OF SECTION 11 6. In section 11 of the Principal Act, the words & figure " ₹ 1,400/- (Rupees One thousand four hundred)" shall be substituted with the words and figure " ₹ 1,710/- (Rupees One thousand seven hundred ten)".

AMENDMENT OF SECTION 12 7. In sub-section (2) of section 12 of the Principal Act, the words & figure " ₹ 2,400/- (Rupees Two thousand four hundred)" shall be substituted with the words and figure " ₹ 2,930/- (Rupees Two thousand nine hundred thirty)".

AMENDMENT OF SECTION 15 8. In sub-section (2) of section 15 of the Principal Act, the words and figure " ₹ 1,620/- (Rupees One thousand six hundred twenty)" shall be substituted with the words and figure " ₹ 1,870/- (Rupees One thousand eight hundred seventy)".

Tripura Gazette, Extraordinary Issue, March 30, 2015 A. D.

AMENDMENT OF 9.
SECTION 17

In section 17 of the Principal Act,-

- (i) In sub-section (1), the words & figure " ₹ 12,150/- (Rupees Twelve thousand one hundred fifty)" shall be substituted with the words and figure " ₹ 15,000/- (Rupees Fifteen thousand)";
- (ii) In proviso to sub-section (1), the words & figures " ₹ 210/- (Rupees Two hundred ten)" and " ₹ 15,190/- (Rupees Fifteen thousand one hundred ninety)" shall be substituted with the words and figures " ₹ 280/- (Rupees Two hundred eighty)" and " ₹ 18,700/- (Rupees Eighteen thousand seven hundred)" respectively;

AMENDMENT OF 10.
SECTION 18

In sub-section (1) of Section 18 of the Principal Act, the words & figure " ₹ 6,080/- (Rupees Six thousand eighty)" shall be substituted with the words and figure " ₹ 10,000/- (Rupees ten thousand)".

AMENDMENT OF 11.
SECTION 19

In sub-section (1) of Section 19 of the Principal Act, the words & figure " ₹ 1,020/- (Rupees One thousand twenty)", shall be substituted with the words and figure " ₹ 1,250/- (Rupees One thousand two hundred fifty)".

AMENDMENT OF 12.
SECTION 21

In sub-section (1) of Section 21 of the Principal Act, the words & figure "Rs.10.00 lakhs (Rupees ten lakh)", shall be substituted with the words and figure "Rs.15.00 lakhs (Rupees fifteen lakh)".

D.M. Jamatia.
L.R & Secretary, Law.
Government of Tripura.

TRIPURA



GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Saturday, April 30, 2016 A. D., Vaisakha 10, 1938 S. E.

PART-III-- Acts of Tripura Legislature.

GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT : AGARTALA

No.F.8(6)-Law/Leg-I/2016

Dated, Agartala 30th April, 2016.

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the Governor on 30-04-2016 and is hereby published for General Information.

A.K. NATH
L.R & SECRETARY, LAW(I/C).
GOVERNMENT OF TRIPURA

Tripura Gazette, Extraordinary Issue, April 30, 2016 A. D.

The Tripura ACT No. 8 of 2016

**THE SALARIES, ALLOWANCES, PENSION AND OTHER BENEFITS OF THE
MINISTERS, SPEAKER, DEPUTY SPEAKER, LEADER OF OPPOSITION,
GOVERNMENT CHIEF WHIP AND THE MEMBERS OF THE LEGISLATIVE
ASSEMBLY (TRIPURA), (FOURTH AMENDMENT) ACT, 2016.**

**AN
ACT**

to further amend 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008'.

BE it enacted by the Tripura Legislative Assembly in the Sixty-seventh year of the Republic of India as follows:

1. Short Title & Commencement:

- (1) This Act may be called "The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Fourth Amendment) Act, 2016";
- (2) It shall come into force on the date of its publication in the official gazette.

2. Amendment of section 3:

Section 3 of 'The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008' (here in after referred to as the 'Principal Act'), shall be substituted with the following:

"3. There shall be paid salaries per month to --

(i) Chief Minister	- ₹26,315/-
(ii) Minister	- ₹25,890/-
(iii) Minister of State	- ₹25,255/-
(iv) Speaker	- ₹25,890/-
(v) Deputy Speaker	- ₹25,255/-
(vi) Leader of Opposition	- ₹25,890/-
(vii) Government Chief Whip	- ₹25,890/-
(viii) A Member of Tripura Legislative Assembly	- ₹24,210/-"

3. **Amendment of section 4:**

Section 4 of the Principal Act, shall be substituted with the following :

“4. There shall be paid sumptuary allowances per month to-

(i) Chief Minister	- ₹3,416/-
(ii) Minister	- ₹2,852/-
(iii) Minister of State	- ₹2,852/-
(iv) Speaker	- ₹2,852/-
(v) Deputy Speaker	- ₹2,852/-
(vi) Leader of Opposition	- ₹2,852/-
(vii) Government Chief Whip	- ₹2,852/-”

4. **Amendment of section 5:**

In Section 5 of the Principal Act,

- (i) in sub-section (1) (a) (i), the words & figure “₹1,870/- (Rupees One Thousand eight hundred seventy)” will be substituted with the words and figure “₹2,155/- (Rupees Two thousand one hundred fifty-five)”;
- (ii) in sub-section (1)(b), the words & figure “₹1,410/- (Rupees One thousand four hundred ten)” will be substituted with the words and figure “₹1,625/- (Rupees One thousand six hundred twenty-five)”;
- (iii) in sub-section (2), the words & figure “₹4,130/- (Rupees Four thousand one hundred thirty)” shall be substituted with the words and figure “₹4,750/- (Rupees Four thousand seven hundred fifty)”.

5. **Amendment of section 10:**

In Section 10 of the Principal Act, the words & figure “₹5,190/- (Rupees Five thousand one hundred ninety)” will be substituted with the words and figure “₹5,970/- (Rupees Five thousand nine hundred seventy)”.

6. **Amendment of section 11:**

In Section 11 of the Principal Act, the words & figure “₹1,710/- (Rupees One thousand seven hundred ten)” will be substituted with the words and figure “₹1,970/- (Rupees One thousand nine hundred seventy)”.

7. **Amendment of Sub-section (2) of Section 12:**

In Sub-section (2) of Section 12 of the Principal Act, the words & figure “₹2,930/- (Rupees Two thousand nine hundred thirty)” will be substituted with the words and figure “₹3370/- (Rupees Three thousand three hundred seventy)”.

8. **Amendment of Sub-section (2) of Section 15:**

In Sub-section (2) of Section 15 of the Principal Act, the words & figure “₹1,870/- (Rupees One thousand eight hundred seventy)” will be substituted with the words and figure “₹2,151/- (Rupees Two thousand one hundred fifty-one)”.

9. **Amendment of section 17:**

(i) In Sub-section (1) of Section 17 of the Principal Act, the words & figure “₹15,000/- (Rupees Fifteen thousand)” will be substituted with the words and figure “₹17,250/- (Rupees Seventeen thousand two hundred fifty)”;

(ii) In the proviso to Sub-section (1) of Section 17 of the Principal Act, the words & figures “₹280/- (Rupees Two hundred eighty) and “₹18,700/- (Rupees Eighteen thousand seven hundred)”, will be substituted with the words and figures “₹325/- (Rupees Three hundred twenty-five)” and “₹21,505/- (Rupees Twenty one thousand five hundred five)” respectively.

10. **Amendment of section 18:**

In Sub-section (1) of Section 18 of the Principal Act, the words & figure “₹10,000/- (Rupees Ten thousand)” will be substituted with the words and figure “₹11,500/- (Rupees Eleven thousand five hundred)”.

11. **Amendment of section 19:**

In Sub-section (1) of Section 19 of the Principal Act, the words & figure “₹1,250/- (Rupees One thousand two hundred fifty)” will be substituted with the words and figure “₹1,440/- (Rupees One thousand four hundred forty)”.

A. K. NATH
L.R & SECRETARY, LAW (I/C).
GOVERNMENT OF TRIPURA

No.1976

Registered No. N. E. 930.

TRIPURA  **GAZETTE**

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Monday, September 23, 2019 A. D., Asvina 1, 1941 S. E.

PART—III— Acts of Tripura Legislature.

**GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT : AGARTALA**

No. F.8(15)-Law/Leg-I/2019/9278-79

Dated, Agartala, the 23rd September, 2019.

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the Governor of Tripura on the 20th September, 2019 and is hereby published for General information.


Goutam Debnath
L.R. & Secretary, Law
Government of Tripura

The Tripura Act No. 6 of 2019

THE SALARIES, ALLOWANCES, PENSION AND OTHER BENEFITS
OF THE MINISTERS, SPEAKER, DEPUTY SPEAKER, LEADER OF
OPPOSITION, GOVERNMENT CHIEF WHIP AND THE MEMBERS OF THE
LEGISLATIVE ASSEMBLY (TRIPURA)
(FIFTH AMENDMENT) ACT, 2019

**An
ACT**

to further amend 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008'.

BE it enacted by the Tripura Legislative Assembly in the Seventieth year of the Republic of India as follows:-

Short Title & Commencement	1. (i) This may be called " The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Fifth Amendment) Act, 2019 ";
	(ii) It shall come into force on the date of its publication in the Tripura gazette.
Amendment of Section 2	2. (i) Clause (g) of Section 2 of the Salary, Allowances, Pension and Other benefits of the Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of the Legislative assembly (Tripura) Act, 2008 (here-in-after referred to as the Principal Act) shall be substituted with the following- "(g) "Family" in relation to Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of the Legislative Assembly means his or her spouse residing with him or her and legitimate children, step children and parents, residing with and wholly dependent on him or her;"
	(ii) In sub-section (k) of Section 2 of the 'Principal Act', the expression 'Minister of State' shall be substituted by the expression 'Deputy Chief Minister and Minister of State'.
Amendment of Section 3 (Salaries)	3. Section 3 of the Principal Act, shall be substituted with the following :- "3. There shall be paid salaries per month to – (i) Chief Minister - ₹ 53,630/- (ii) Deputy Chief Minister - ₹ 52,630/- (iii) Minister - ₹ 51,780/- (iv) Speaker - ₹ 51,780/- (v) Leader of Opposition - ₹ 51,780/- (vi) Government Chief Whip - ₹ 51,780/- (vii) Deputy Speaker - ₹ 50,510/- (viii) A Member of Legislative Assembly - ₹ 48,420/-
Amendment of Section 4 (Sumptuary allowances)	4. Section 4 of the Principal Act, shall be substituted with the following:- "4. There shall be paid sumptuary allowances per month to –

(i) Chief Minister	- ₹ 6,832/-
(ii) Deputy Chief Minister	- ₹ 5,704/-
(iii) Minister	- ₹ 5,704/-
(iv) Speaker	- ₹ 5,704/-
(v) Leader of Opposition	- ₹ 5,704/-
(vi) Government Chief Whip	- ₹ 5,704/-
(vii) Deputy Speaker	- ₹ 5,704/-

Insertion of Section 4A.
(Hospitality Allowance)

5. After Section 4 of the Principal Act, a new Section '4A' shall be inserted as follows:-
"4A. There shall be paid hospitality allowances per month to –
- | | |
|----------------------------|--------------|
| (i) Chief Minister | - ₹ 7,000/- |
| (ii) Deputy Chief Minister | - ₹ 6,000/- |
| (iii) Minister | - ₹ 5,000/- |
| (iv) Speaker | - ₹ 5,000/- |
| (v) Leader of Opposition | - ₹ 5,000/- |
| (vi) Government Chief Whip | - ₹ 5,000/- |
| (vii) Deputy Speaker | - ₹ 5,000/-" |

Amendment of section 5
(Conveyance Allowances)

6. (i) In section 5 of the Principal Act, -
 In sub-section (1)(a)(i), regarding the Conveyance allowances of Ministers, Speaker, Dy. Speaker, Leader of Opposition and Govt. Chief Whip, the expressions "₹2,155/- (Rupees Two Thousand one hundred fifty-five)" will be substituted with the expressions "₹4,310/- (Rupees four thousand three hundred ten)";
- (ii) In sub-section (1)(b), regarding the Conveyance allowances of the above who use own vehicle, the expressions "₹1,625/- (Rupees One thousand six hundred twenty-five)" will be substituted with the expressions "₹3,250/- (Rupees three thousand two hundred fifty)";
- (iii) In sub-section (2), regarding the Conveyance allowance of a Member, the expressions "₹4,750/- (Rupees Four Thousand seven hundred Fifty)" shall be substituted with the expressions "₹9,500/- (Rupees nine thousand five hundred)".

Amendment of Section 7
(TA and DA of Member)

7. In section 7 of the Principal Act, -
- (i) In the proviso to sub-section (1), regarding the road mileage entitlement of a Member, the expressions "₹12/- (Rupees Twelve)" shall be substituted with "₹24/- (Rupees Twenty four)";
- (ii) In Clause (i) of sub-section (3), regarding the rate of daily allowances inside the state of Tripura for a Member, the expressions "₹510/- (Rupees Five hundred ten)" shall be substituted with the expressions "₹700/- (Rupees Seven hundred)";
- (iii) In Clause (ii) of sub-section (3), regarding the rate of daily allowances outside the state of Tripura for a Member, the expressions "₹610/- (Rupees Six hundred ten)" shall be substituted with the expressions "₹900/- (Rupees Nine hundred)";

Amendment of Section 8
(Annual Travel Facility)

8. (i) Clause (b) of Section 8 of the Principal Act, shall be substituted with the following-
 "(b) first class or A.C two tier train fare for 7500 km for self, spouse and any two of the dependant members of the family, as defined in section 2(g) of the Act or two companions, not exceeding four persons in total, once in a year;
- (ii) In the Proviso to Section 8 of the Principal Act, after the expression

		'Chief Minister', the expression " Deputy Chief Minister, " shall be inserted.
Amendment of Section 10 (Constituency Allowances)	9.	In Section 10 of the Principal Act, the expressions "₹ 5,970/- (Rupees Five Thousand nine hundred seventy)" shall be substituted with the expressions "₹ 11,940/- (Rupees eleven thousand nine hundred forty) ".
Amendment of Section 11 (Postal Allowances)	10.	In sub-section (1) of Section 11 of the Principal Act, the expressions "₹ 1,970/- (Rupees One Thousand nine hundred seventy)" shall be substituted with the expressions "₹ 3,940/- (Rupees three thousand nine hundred forty) ".
Insertion of Section 11A. (Attendance Allowance)	11.	After Section 11 of the Principal Act, a new Section '11A' shall be inserted as follows:- " 11A. A member other than a Minister, Speaker, Deputy Speaker, Leader of Opposition and Government Chief Whip, shall be entitled to engage an Attendant of his choice and such Attendant shall get monthly pay at such rate as permissible to an attendant to the Secretary to the State Government. "
Amendment of Section 12 (Telephone Facilities & Allowances)	12.	In sub-section (2) of Section 12 of the Principal Act, the expression "₹ 3370/- (Rupees Three thousand three hundred seventy)" shall be substituted with the expressions "₹ 6,740/- (Rupees six thousand seven hundred and forty) ".
Amendment of Section 15 (H.R.Allowance)	13.	In sub-section (2) of Section 15 of the Principal Act, the expression "₹ 2,151/- (Rupees Two thousand one hundred fifty-one)" shall be substituted with the expressions "₹ 4,302/- (Rupees four thousand three hundred and two) ".
Amendment of Section 17 (Pension)	14.	In section 17 of the Principal Act, - (i) In sub-section (1), the expression "₹ 17,250/- (Rupees Seventeen thousand two hundred fifty)" shall be substituted with the expression "₹ 34,500/- (Rupees thirty-four thousand five hundred) " and the expression "a period of not less than [four years] whether Continuous or not" shall be substituted with the expression " any period "; (ii) In the proviso to sub-section (1), the expression "so however that in no case the pension payable to such person shall exceed Rs.21,505/- (Rupees Twenty one thousand five hundred five)" shall be deleted;
Amendment of Section 18 (Family Pension)	15.	In sub-section (1) of Section 18 of the Principal Act, the expression "₹ 11,500/- (Rupees Eleven thousand five hundred)" shall be substituted with the expressions "₹ 25,000/- (Rupees twenty-five thousand) ".
Amendment of Section 19 (Spl. Allowance of Ex-Chief Minister)	16.	In sub-section (1) of Section 19 of the Principal Act, the expression "₹ 1,440/- (Rupees One thousand four hundred forty)" shall be substituted with the expressions "₹ 2,880/- (Rupees two thousand eight hundred eighty) " and the expression "a period of four years or more either during the period of Union Territory or the Statehood" shall be substituted with the expression " any period ".
Amendment of Section 20 (Medical Treatment of Ex-	17.	In Section 20 of the Principal Act, the following Explanations shall be added- "Explanations: (i) for the purpose of this Section, 'ex-member' includes a member of the Tripura Legislative Assembly who had served as such for any period;

Member And
Spouse)

- (ii) the spouse, wholly dependent son and dependant unmarried or dependant divorced daughter of the ex-members shall be entitled to the medical treatment;
- (iii) the spouse of a deceased member shall be entitled to the medical treatment;
- (iv) the word 'SPOUSE', as appears in the marginal note of this Section, shall be substituted with the word 'FAMILY'.

**Amendment
of Section 21**
(Advance for
construction or
purchase of
residence)

- 18.** In sub-section (1) of Section 21 of the Principal Act, the expression "Rs.15.00 lakhs (Rupees fifteen lakh)" shall be substituted with the expressions "**₹25.00 lakh (Rupees twenty five lakh)**".

Goutam Debnath
L.R. & Secretary, Law
Government of Tripura

TRIPURA  **GAZETTE**

सत्यमेव जयते

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Wednesday, April 27, 2022 A. D., Vaisakha 7, 1944 S. E.

PART--III-- Acts of Tripura Legislature.

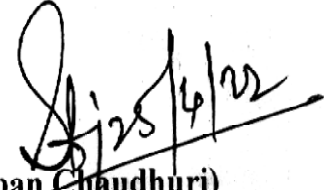
**GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT: AGARTALA**

NO.F.8(15)-Law/Leg-I/2019(L)/

Dated, Agartala, the 25th April, 2022.

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the Governor of Tripura on the 19th April, 2022 and is hereby published for General information.



(Sopan Chaudhuri)
Deputy Secretary, Law
Government of Tripura

The Tripura Act No. 5 of 2022

The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Seventh Amendment) Act, 2022

**AN
ACT**

to further amend the Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008 (The Tripura Act No. 4 of 2008).

WHEREAS, it is felt to amend the Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008 (hereinafter referred to as the Principal Act);

BE it enacted by the Tripura Legislative Assembly in the Seventy Fourth year of the Republic of India as follows-

1. Short title and commencement :-

- (i). This may be called "The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Seventh Amendment) Act, 2022";
- (ii). It shall come into force on the date of its publication in the Tripura Gazette.

2. Amendment of the sub-section (1) of Section 17 :-

- (i). In sub-section (1) of Section 17 of the Principal Act, the expression "**any period**" shall be substituted with the expression "**a period of not less than four years and six months whether continuous or not**".
- (ii). After the proviso, the following new proviso shall be added-
"Provided further that, if a member dies during the service, his or her legal heirs shall be entitled to family pension, under Section 18, irrespective of the period has he served as a member."

3. Repeal and Savings :-

- (i). The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Seventh Amendment) Ordinance, 2021 (The Tripura Ordinance No.2 of 2021) is hereby repealed;
- (ii). Notwithstanding such repeal, anything done or any action taken or any order made or any notification issued under the Ordinance so repealed, shall be deemed to have been done or taken or made issued under the corresponding provisions of this Act.

SD/-
(SOPAN CHAUDHURI)
Deputy Secretary, Law
Government of Tripura